
(2025) 07 CAL CK 0836
In the Calcutta High Court, Appellate Side
Case No : WPA 13761 of 2025

Sweta Pathak

APPELLANT

Vs

State of West Bengal & Ors

RESPONDENT

Date of Decision : 23-07-2025

Acts Referred:

Citation : (2025) 07 CAL CK 0836

Hon'ble Judges : Jay Sengupta, J

Bench : Single Bench

Advocate : S.P. Lahiri, Rajesh Naskar, Ankan Mondal, Milan Kr. Maity, Tanusri Pal Chowdhury

Final Decision : Disposed Of

Judgement

Jay Sengupta, J

This is an application, inter alia, praying for release of House Rent Allowance, current and arrears, in favour of the petitioner.

Affidavit of service filed on behalf of the petitioner is taken on record. Learned counsel appearing on behalf of the petitioner submits as follows. The petitioner is an approved Assistant Teacher at Belur Girls' High School. The spouse of the petitioner being an employee of a private company is receiving House Rent Allowance (HRA) as a separate engagement. The concerned authority relying on the Memorandum of the Finance Department (Audit Branch), Government of West Bengal bearing No.5839-F(P) dated July, 09, 2012 and the Corrigendum Memorandum thereto bearing No.8012-F(p2)/FA/O/2m/206/17(N.B.) dated December 27, 2018, stopped the payment of HRA to the petitioner. A Coordinate Bench of this Court by the judgment dated March 16, 2021 passed in WPA 1389 of 2018 (Mousumi Biswas & Ors. State of West Bengal & Ors.) has quashed the aforementioned memorandum of 2018. An appeal being MAT 1023 of 2021 (The State of West Bengal & Ors. vs. Mita Majumder & Ors.) against the said judgment and order of the said Coordinate Bench is pending. But, no order of

stay has been passed in the said appeal. Relying on this judgment, relief has been granted to a similarly circumstanced individual by an order dated 21.05.2024 passed in WPA 14006 of 2024. In view of the same, the petitioner would be entitled to full HRA along with interest on the arrears.

Learned counsel appearing on behalf of the State denies the allegations made in the writ petition and submits that if, at all, any relief is granted to the petitioner, the same has to be subject to the decision of the appeal being MAT 1023 of 2021.

It appears that the above-referred memorandum of 2018 was quashed by a Coordinate Bench of this Court. However, an appeal is pending over the issue. But, no stay has been granted in the said appeal.

Relying on the said decision, another Coordinate Bench of this Court has granted appropriate relief in favour of similarly circumstanced individual.

In the present facts which are quite similar, I find no reason to take a different view. Therefore, the concerned respondent authorities are directed to release HRA, both current and arrear in favour of the petitioner, the arrear thereof be paid to the petitioner with interest @ 6% per annum from the date on which it became payable till the date of payment. Such payment shall be made within a period of six weeks from the date of communication of this order.

It is, however, made clear that the payment of HRA in terms of this order is subject to the result of the above referred pending appeal.

In view of the above, the impugned memorandum dated 19.03.2025 shall be kept in abeyance pending disposal of the above referred appeal and shall be finally dealt with in terms of the final decision in the appeal.

Accordingly, the writ petition is disposed of.

As affidavits were not called for, allegations contained in the writ petition are deemed not to have been admitted.

Urgent photostat certified copy of this judgment may be supplied to the parties expeditiously, if applied for.